

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No.2080/2019

(Arising out of impugned final judgment and order dated 05-10-2018 in CRLA No. 1471/1980 passed by the High Court Of Judicature At Allahabad)

JAINUL ABDEEN & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 05-03-2019 This petition was called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Pankaj Kumar Singh, Adv.
Mr. Vivek Tiwari, Adv.
Mr. B.N.P. Pathak, Adv.
Mr. Ram Anugrah Singh, Adv.
For Dr. Vinod Kumar Tewari, AOR

For Respondent(s)

UPON perusing papers the Court made the following
O R D E R

In view of the letter circulated by Advocate-on-Record for the petitioners seeking adjournment on account of chest infection, put up after three weeks.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR